

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 109
(IB)-1456/ND/2018**

Under Section: 9 of IBC Code, 2016.

In the matter of:

Jatalia Global Ventures Ltd. **.....Applicant**

Vs.

Gokul Exim Pvt. Ltd. **.....Respondent**

Order delivered on 15.02.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Applicant : Mr. Aditya Sharma, Adv.
Mr. Ayush Jain, Adv.

For the Respondent : Mr. Gagan Bhatnagar, Adv.

ORDER

Learned counsel for the respondent states that due to miscommunication, the counsel appeared in last date from their office has not filed Vakalatnama and has not taken any steps to file reply and seeks further time for the same. Let Vakalatnama be filed within 3 days and reply within 10 days, subject to payment of cost of Rs. 10,000/- to be paid to the applicant. Rejoinder within one week thereafter, with the copy in advance to the other side. For further consideration on 26.03.2019.

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**